

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/2920/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri D. Bhattacharjee,
District & Sessions Judge,
Hailakandi, Assam.

Dated Guwahati the 20th August, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.JHD.I/2020/27/2531, dtd 18.08.2020

Sir,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Shri Ankur Bhuyan, Civil Judge & Assistant Sessions Judge, Hailakandi regarding prayer for allowing Shri Bhuyan to use his allotted vehicle out of District, at your level.

Yours faithfully,

Sd/-

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/2921/A, dated 20.8.2020

Copy to:

1. Shri Ankur Bhuyan, Civil Judge & Assistant Sessions Judge, Hailakandi .
2. ✓ The Project Manager, Gauhati High Court.

20/8/2020

JT. REGISTRAR (VIGILANCE)

Sd/-